

Indian Partnership (Tamil Nadu Amendment) Act, 2013

17 of 2013

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Indian Partnership (Tamil Nadu Amendment) Act, 2013

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An Act further to amend the Indian Partnership Act, 1932 in its application to the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:--

1. Received the Assent of the President on August 31, 2013 --
Published in Tamil Nadu Government Gazette, Extraordinary. Part IV, Section 2, Iss. No. 261, page 90, dated September 13, 2013.

1. Short title, extent and commencement :-

(1) This Act may be called the Indian Partnership (Tamil Nadu Amendment) Act, 2013.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force at once.

2. Substitution of new Schedule for Schedule I to Central Act IX of 1932 :-

For Schedule I to the Indian Partnership Act, 1932 (Central Act IX of 1932), the following Schedule shall be substituted, namely:--

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"SCHEDULE I
Maximum Fees
(See sub-section (1) of Section 71)

	Document or act in respect of which the fee is payable	Maximum fee
	(1)	(2)
(1)	Statement under Section 58	Two hundred rupees.
(2)	Statement under Section 60	Fifty rupees.
(3)	Intimation under Section 61	Fifty rupees.
(4)	Intimation under Section 62	Fifty rupees.
(5)	Notice under Section 63	Fifty rupees.
(6)	Application under Section 64	Fifty rupees.
(7)	Inspection of the Register of Firms under sub-section (1) of Section 66	Twenty five rupees for inspection of the entry of each firm in the Register.
(8)	Inspection of documents relating to a firm under sub-section (2) of Section 66	Fifty rupees for each inspection of all documents relating to one firm.
(9)	Copies from the Register of Firms	Ten rupees for each hundred words or part thereof."